## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 300 OF 2015 & IA NO. 631 OF 2016

Dated: 12<sup>th</sup> December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Hindustan Electricity Generation Co. Pvt. Ltd. .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Sudhanshu Batra, Sr. Adv.

Mr. Partiv J. Mehta Mr. Jitender Kr. Kranti Mr. Aditya Mishra

Counsel for the Respondent(s) : Mr. Dhananjay Baijal

Mr. Nikhil Nayyar for R-1

Mr. Aman Shukla Mr. Deep Rao for R-2

## **ORDER**

The learned senior counsel, Mr. Sudhanshu Batra, appearing for the Appellant prays for four weeks' time to file rejoinder submission in the matter after duly serving copy to the other side.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, place on record.

The learned senior counsel appearing for the Appellant is permitted to file his rejoinder submission on or before 12.01.2018, as requested, after serving copy to the learned counsel for the opposite sides.

List this matter for hearing on <u>18.01.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt